

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH COURT VI

Item No. 06.

MA(IBC)/ 1191(MB)2019 IN C.P. (IB)/386(MB)2017

CORAM

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **07.03.2024**

NAME OF THE PARTIES : **IDBI capital markets & securities ltd**

VS

NCR Rail Infrastructure Limited

For OC : Adv. Kunal Kanungo a/w. Adv Tanushree Sagani
and Adv. Atishay Jain.

For CD : Absent.

IBC under Sec. 9

ORDER

1. Pronounced in the open court *vide* separate order. In the result, the above **C.P. (IB)/386(MB)2017** along with **MA(IBC)/ 1191(MB)2019** **are disposed of as infructuous**, in view of the admission order passed in CP 1079/2022. Applicant shall put forth their claim before IRP subject to limitation.
2. Applicant is also given liberty to revive the application in the event of CD settling with other creditors

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)

//SKS//